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Title: Regarding alleged corruption in 2G, Solar and railways during the period of previous Government.

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, जिस लड़ाई को एआईडीएमके और भारतीय जनता पार्टी ने मिल कर लड़ा और जिसके कारण मुझे लगता है कि एनडीए का रूत आने में एक बड़ा सेल था, वह टू-जी था। आज सारे अखबारों में पूर्व वित्त मंत्री का बयान छपा है। बयान यह है कि विंडिविटव हो कर सरकार उनको तंग करने का प्रयास कर रही है। उसी सरकार के एक मंत्री, जो पूर्व टेलिकॉम मंत्री थे, उनको सीबीआई सुप्रीम कोर्ट के आदेश पर लगातार जांच कर रही है। उन्होंने आरोप लगाया है कि ई.डी. का एक अफसर उनके पीछे पड़ा हुआ है और जिसके पीछे पूरी सरकार चल रही है। लेकिन जब अरुण शौरी साहब को, जसवंत सिंह साहब को, सी.पी. ठाकुर साहब को यही यूपीए सरकार लगातार बुला रही थी, किसी न किसी कारण से तो कभी एनडीए ने यह नहीं कहा कि हम विंडिविटव हैं। मैं कुछ तथ्य आपके सामने लाना चाहता हूँ। जो रेंड हुआ है कि 23.03.2006 को एफआईपीबी का विलयेंस हुआ वह 2-जी में एयरसेल मैक्सिस के लिए हुआ। एयरसेल मैक्सिस का जो विलयेंस हुआ, वह यह हुआ कि उस वक्त यह था कि 74औं डी एफआईपीबी में विलयेंस आ सकता है। 26औं आपको हिंदुस्तान की किसी कंपनी को देना पड़ेगा। सिंधिया सिवयुरिटीज़, जिसको कि 26औं यह इविटवी दी गई, सिंधिया सिवयुरिटीज़ ने लिखा कि हमारे पास पैसा नहीं है और वह सॉल्वर गारंटी के तौर पर उसी एयरसेल-मैक्सिस ने, क्योंकि मैक्सिस ने कहा कि यदि पूरा एयरसेल हम खरीदेंगे तो हम पूरा का पूरा सौ पैसे खरीदेंगे, न कि 74औं खरीदेंगे। उसको सॉल्वर गारंटी दिया। 23.03.2006 को एफआईपीबी यह विलयेंस देती है और 29.03.2006 को 26 लाख रुपया एटवांटेज स्ट्रैटिजिक में दिया जाता है। एडवांटेज स्ट्रैटिजिक वह है, जिसके ऊपर कल रेंड पड़ा है। एडवांटेज स्ट्रैटिजिक एक ऐसा है, जो तीन कम्पनियाँ, जो पूर्व वित्त मंत्री के पुत्र की थीं, हेलिडेन मार्केटिंग, वेस हेल्थ केयर और वेस मैनेजमेंट, ये तीन कम्पनियाँ ऐसी थीं, जिनसे वहाँ 2006 से लेकर वहाँ 2011 तक लगातार उस कम्पनी में कभी 50 हजार, कभी एक लाख, कभी दो लाख आता रहा और जाता रहा। इतना ही नहीं हुआ वहाँ 2011 में वह कम्पनी अचानक पूर्व वित्त मंत्री के सुपुत्र के हाथों वली जाती है, पूरा मालिकाना हक उनके हाथ में चला जाता है।... (व्यवधान) पूर्व वित्त मंत्री के बेटे के हाथ में चला जाता है। उस कम्पनी पर आई.टी. ने कहा है, यह सबसे महत्वपूर्ण है, आई.टी. ने कहा है कि 74 करोड़ रुपया इवैल्यूएशन था।

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, this is not fair... (Interruptions)

HON. DEPUTY-SPEAKER: Mr. Venugopal, I will call you.

...(Interruptions)

श्री निशिकान्त दुबे: ई.डी. कह रहा है कि 25 करोड़ रुपया इवैल्यूएशन है और 15 लाख रूपए में यह कम्पनी खरीद ली जाती है।... (व्यवधान) ये के.सी.वेणुगोपाल साहब इसीलिए बोल रहे हैं कि आज इन्हीं के ऊपर आरोप है 35 लाख रुपया लेने का।... (व्यवधान) सोलर में ... (व्यवधान) क्योंकि घूस देना और घूस लेना दोनों अपराध हैं।... (व्यवधान) एक उन्हीं के ऊपर आया है।... (व्यवधान) मेरा आपसे आग्रह है कि जिस तरह की सिवुएशन आई है, क्योंकि एफआईपीबी बोर्ड को उस वक्त 600 करोड़ रुपया से ज्यादा विलय करके का अधिकार नहीं था।... (व्यवधान) सीबीआई ने 29-08-2014 को जो एफआईआर, चार्जशीट फाइल की है, उसमें कहा है कि एफआईपीबी का विलयेंस गलत है।... (व्यवधान) मेरा आपके माध्यम से सरकार से आग्रह है कि इन्विस्टिगट सीबीआई को इंस्ट्रक्शन देकर दूध का दूध और पानी का पानी करे और पूर्व वित्त मंत्री को इन्विस्टिगट जेल भेजे। जय हिन्द, जय भारत।... (व्यवधान)

HON. DEPUTY-SPEAKER:

Shri Bhartruhari Mahtab,

Shri Anurag Singh Thakur,

Shri Bhairon Prasad Misra,

Shri Vinod Kumar Sonkar,

Shri Ram Charitra Nishad,

Shri Shivkumar Udasi,

Shri Sunil Kumar Singh,

Kumari Shobha Karandlaje,

Shri Keshav Prasad Maurya and

Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Nishikant Dubey

...(Interruptions)

HON. DEPUTY-SPEAKER: Yes, Mr. K.C. Venugopal.

...(Interruptions)

SHRI K.C. VENUGOPAL : Sir, while using an opportunity in the 'Zero Hour', the hon. Member has made serious allegations. He can make an allegation by giving it in writing. Hon. Chidambaramji and his son are not in this House. Those who are not in the House are not in a position to reply or defend themselves on allegations made against them...(Interruptions) Even though any allegation he can make but it should be made as per the rules. But here he has made the allegation during 'Zero Hour' without any prior notice. Is it allowable, Sir? So, those allegations should be expunged...(Interruptions)

Sir, you have already ruled it in case of a Member from UP, while he was making some allegations...(Interruptions) You have already given a ruling in the earlier case...(Interruptions)

HON. DEPUTY-SPEAKER: Hon. Members, please take your seats.

...(Interruptions)

SHRI KODIKUNNIL SURESH: Hon. Deputy-Speaker, Sir, I am also endorsing him...(Interruptions)

SHRI ANURAG SINGH THAKUR (HAMIRPUR): We are not making any allegation, but we are demanding a CBI inquiry...(Interruptions)

HON. DEPUTY SPEAKER: If at all, he has used any name, that name cannot be there. But merely saying 'a former Minister', means anybody may be a former Minister. That cannot be taken up for removal. If at all, he has mentioned any particular name, that name can be removed. But if he has not mentioned a name, how can that be removed?

...(Interruptions)

SHRI K.C. VENUGOPAL: He has made allegations...(Interruptions)

HON. DEPUTY-SPEAKER: Now, Shri Rabindra Kumar Jena to speak.

...(Interruptions)

SHRI K.C. VENUGOPAL: Sir, you have already ruled it in the previous case when a Member from UP was speaking.

HON. DEPUTY-SPEAKER: I will go through that. If at all there is any ruling, that can be seen.

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, Mr. Deputy-Speaker, Sir...(Interruptions) Can I request to bring the House in order, Sir?...(Interruptions) I need to be audible...(Interruptions)

HON. DEPUTY-SPEAKER: Mr. Venugopal, I will go through that ruling If at all that kind of a ruling has been given, I would go through that and do it accordingly.

...(Interruptions)

SHRI K.C. VENUGOPAL: How can there be two types of rulings on a similar thing?...(Interruptions)

HON. DEPUTY-SPEAKER: This is not so.

...(Interruptions)

HON. DEPUTY-SPEAKER: If at all I have given any ruling, as you are saying, I will go through that.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, while narrating about the raid that happened yesterday or a day before, it came out from my friend, Nishikantji's mouth about Venugopal ji, about an allegation, which has been published. He should be allowed to explain that. Otherwise, that may be deleted. This is my request. You can consider it.

PROF. SAUGATA ROY :Yes, Sir. He mentioned one report from *The Indian Express*...(Interruptions)

HON. DEPUTY SPEAKER: He has not mentioned any report.

...(Interruptions)

SHRI K.C. VENUGOPAL: He has mentioned a report...(Interruptions)

HON. DEPUTY-SPEAKER: I will go through the records...(Interruptions)

PROF. SAUGATA ROY: Shall we take any allegation?...(Interruptions)

HON. DEPUTY SPEAKER: It is not an allegation.

SHRI KODIKUNNIL SURESH : He has mentioned about Chidambaram's son...(Interruptions)

HON. DEPUTY SPEAKER: No, he has not mentioned about Chidambaram's son. If at all if he has mentioned that name, that name will be removed.(Interruptions)

SHRI K.C. VENUGOPAL: This is very painful in my life actually to explain my stand on such an allegation made by hon. Member. He is quoting a criminal who is sentenced to life term imprisonment for murdering his wife - life term imprisonment for murdering his own wife. He quoted the word of that prisoner.

First of all, I wish to tell you that I have never seen. I am telling this thing to this august House. You believe or not, I have never seen this person in my life till today who has raised this allegation against me. During the Parliament elections or so, opposition parties made CBI allegations against me. But people elected me and because of the majority, I am here.

Sir, please note that he has made similar allegations against so many persons. All those allegations are totally baseless and illogical. There is no logic in his deposition that I got any kind of favour. What he alleged is that I gave some renewable energy concession and I promised him to give some renewable energy concession. I had never held the portfolio of Renewable Energy. Renewable Energy portfolio was with Farooq Abdullah Ji. I was only with Power Ministry. Anyway, he has submitted his deposition to the Judicial Inquiry Commission. I want all politicians to be beyond suspicion. I started my public career from 13 years onward as a student leader. I was the President of Kerala Students' Union. I was the President of Kerala Youth Congress. I was three time MLA and one time Kerala Minister. Now, I am here. Therefore, every politician and the people's representative should be beyond suspicion. Therefore, Judicial Commission is there. Judicial Commission can inquire.

Finally, I swear that if he can timely establish any single bit of truth about any of these allegations through a proper inquiry, I will not hold this position of a public servant and firmly I wish to inform that I will not continue this career also Mr. Nishikant.